

will get power; my friend is trying to confine himself to the 941 MW which I have referred to. But this is only with reference to Badarpur and Indraprastha power stations.

DR. LOKESH CHANDRA: I have also mentioned the 215 MW from other places.

SHRI P. SHIV SHANKAR: This is not only in regard to Badarpur and Indraprastha power stations. Other places like Baira-Siul, Singrauli and Salal have also been mentioned to show how it is more than 1,000 MW. This is the first part of it. The second part of it, I have said, is that the demand projection in 1987-88 is likely to be 1,011 MW and with reference to this, I have given details, as to how we are going to expand our energy capacity during this period and what are the other projects which are being undertaken.

Now, with reference to the Asian Games, I must submit that the additional load demand during the Asian Games is expected to be 50 MW. For this purpose, various contingency plans are being drawn up. It is being examined whether each venue can take power from two or three sources. There will also be additional diesel generating sets. We are confident that there is not likely to be any difficulty when the Asian Games take place. My hon. friend has said about load shedding. As has been explained by my colleague already, this is due to some difficulties in the distribution system. These are being got over. This is the position.

श्री जे. के. जैन : उपसभापति महोदय, क्या मंत्री महोदय को यह जानकारी है कि दिल्ली के अन्दर जो हजारों छोटे उद्योग धंधे हैं उन को आप ने बिजली कम दे रखी है ? अगर किसी की खपत 2 हजार यूनिट है तो आप ने उस को 500 यूनिट दे रखा है। उस का नतीजा क्या निकलता है ? वह चोरी ने बिजली इस्तेमाल करते हैं, मीटर के बाहर तार जोड़ लेते हैं और जो इंस्पेक्टर हैं उन से मिलीभगत कर के पैसा कर

रहे हैं। इस से क्या होता है ? करोड़ों रुपए का डेसू को नुकसान होना है और इंस्पेक्टर लाखों रुपए महीने रिजर्वत कमाते हैं। तो मैं मंत्री जी से यह जानना चाहता हूँ कि यदि उन को इस चीज की जानकारी है तो इन उद्योग धंधों की जितनी डिमांड है बिजली की उस को पूरा करने के लिए कोई आश्वासन देंगे और कोई ऐसे आदेश देंगे जिस से उन की डिमांड पूरी हो सके ?

SHRI P. SHIV SHANKAR : I do not deny that there is some basis in what my hon. friend has said. Necessary steps are being taken in this regard.

Abolition of Contract Labour system in Coal Belt

*104. **SHRI KALYAN ROY:**†

SHRI LADLI MOHAN NIGAM:

Will the Minister of ENERGY be pleased to state :

(a) whether Government's attention has been drawn to the statement of a Minister of Bihar Government appearing in the 'Statesman' (Calcutta), dated the 17th August, 1982, to the effect that return of peaceful conditions in the Bihar coal belt hinges on annulment of the private contract labour system;

(b) if so, how many types of contract systems are prevailing in the BCCL and CCL coal mines in Bihar including those which are in the prohibited category;

(c) what are the names of major contractors (and types of contracts in these two companies who got rupees five lakhs and above per year;

(d) what is the amount of money paid to contractors in between 1978-82 year wise by these two companies; and

†The question was actually asked on the floor of the House by Shri Kalyan Roy.

(e) what steps have been taken by Government to abolish private contracts in sand stowing, stone cutting, loading and unloading and transportation of coal by trucks in between 1978-1982 year-wise progress and results thereof?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) Following contracts are prevailing in BCCL and CCL :—

- (1) Sand and coal transport.
- (2) Civil construction repair jobs.
- (3) Isolation and ventilation stoppings in underground mines.
- (4) Works for projects construction and shaft sinking.
- (5) Equipment hire contracts.
- (6) Fire blanketing and protective works.
- (7) Slurry removal.
- (8) Other miscellaneous petty jobs.

So far as prohibited categories are concerned, contractors are, at times, given only for driving of stone drifts and miscellaneous stone cutting jobs in underground mines and occasional cleaning works. Also, for loading and unloading of coal in trucks, consumers engage their own labour. In prohibited categories, contracts are given only when works are given only when works are of a short duration and small value. But these are also being minimised.

(c) Statements giving names of contractors who have got more than Rs. 10.00 lakhs per year are placed on the table of the House. (See below) Information in regard to contractors who have got between Rs. 5.00 lakhs and Rs. 1000 lakhs is not readily available.

(d) A statement is laid on the table of the House. (See below).

(e) Contracts are not being given for sand stowing. Contracts are generally not given for stone cutting, except when these are of small value and short duration. For loading and unloading of coal, coal companies generally do not give contracts but, at times, consumers employ their own labour for this purpose, for

transportation of coal by trucks, BCCL has purchased 473 trucks and CCL 287 trucks and these are being used departmentally as well as through the transport companies of ex-Servicemen.

Statement

Names of major contractors who got Rs. 10 lakhs and above (From 1978 to May, 1982)

BCCL

(i) Transportation of Coal

- M/s. Shree Mechanical Loaders
- M/s. Shree Arjun Transport Company
- M/s. Arvind Transport Co.
- M/s. Roy Transport Co.
- M/s. B. S. Nanda
- M/s. New Horizon Trns. Agency.
- M/s. Gulab Chand Khemka Badshah Khan
- M/s. Sheo Narain Prasad Transport House
- M/s. Ex-Fauji Transp. (P) Ltd.
- M/s. Munna Khan
- M/s. Heeralal Kapali
- M/s. Ram Pada Ravani
- M/s. Fauji Koyla Carriers (P) Ltd.
- M/s. Bajranglal Khandelwal.
- M/s. Shri Ganesh Transport
- M/s. Renu Carriers.
- M/s. J.D.S. Transport.

(ii) Transportation of sand

- M/s. Khandelwal Transport.
- M/s. Mahato Transport.
- M/s. Ashoka Transport.
- M/s. Kalyani Transport.
- M/s. Jagpal Transport Co.
- M/s. H. S. Transport Co.
- M/s. G. B. Singh & Co.
- M/s. Bajrang Transport.
- M/s. Economic Transport Co.
- M/s. S. Gopalka & Co.

M/s. Singh & Sharma Transport Co.
 M/s. Golden Transport Co.
 M/s. United Transport Co.
 M/s. D. P. Sharma.
 M/s. Khuntela Transport.
 M/s. Diamond Enterprises
 M/s. Singh Bros. & Co.
 M/s. Modern Transport Co.
 M/s. New Satram Transport Co.
 M/s. Nanaksar Transport
 M/s. Mohanlal & Co.
 M/s. Transport India.
 M/s. Reliable Enterprises
 M/s. Coal Agencies,
 M/s. Ramprabesh Singh.
 M/s. R. D. Transport.
 M/s. Ratan Singh Siddhu
 M/s. Swastic Enterprises.
 M/s. Sangha Transport Co.
 M/s. Inter State Comm. Co.
 M/s. Sourv Transport Co.
 M/s. Aman Minerals Corporation.
 M/s. Nefeco.
 M/s. Diamond Enterprises.

(iii) *Civil Works/Turnkey Job*

M/s. Ramesh Enterprises.
 M/s. Laxmi Construction Co.
 M/s. H. C. Tanejia & Co.
 M/s. R. N. Sarkar.
 M/s. Sayaji Iron.
 M/s. Mining Allied Machinery.
 M/s. Corporation Ltd.
 M/s. Menally Bharat Engg. Co. Ltd.
 M/s. H. P. Biswas & Co.
 M/s. Kamal Prakash Construction.
 M/s. L. K. Ahuja & Co.
 M/s. New Built Construction.
 M/s. S. N. Ladhani.
 M/s. Uttam Singh Duggal & Co. P. Ltd.
 M/s. Shiva Construction Co.

M/s. Ancillary Enterprises.
 M/s. Raitani Construction Co.
 M/s. B. K. Tulsyan.
 M/s. Mohan Singh & Co.
 M/s. Lal Singh & Co.
 M/s. R. G. Tulsian.
 M/s. B. D. Singh.

(iv) *Other Misc. Works.*

M/s. Allied Construction Company.
 M/s. Continental Transport & Construction Corpn.
 M/s. ATS Corporation.
 M/s. Genelac Ltd.
 M/s. Gimni Transporters
 M/s. Kiran Transport.
 M/s. Meheswari Road Transport.
 M/s. Hind Traders.
 M/s. Ravi Udyog.
 M/s. Mercantile Construction Co.

CCL

(i) *Transportation of Coal*

M/s. Sidharatha Builders & Transport Company.
 M/s. Bihar Transport Agency.
 M/s. Khalsa Transport & Co.
 M/s. Ranital Transport.
 M/s. Eastern Trading Co.
 M/s. Shay Transport Co.
 M/s. O. M. Transport Co.
 M/s. Bhanrilal Agarwal.
 M/s. Prem Kumar Bansal.
 M/s. Patwari Transport.
 M/s. Ramlal Agarwala.
 M/s. Bansal Transport.
 M/s. Utkal Mining Industries.
 M/s. B. P. Agarwala.
 M/s. Inter State Coal Carrier.
 M/s. Aman Mineral Corporation.
 M/s. E.B.D.C.
 M/s. Govind Lal Agarwala.
 M/s. Coal Carrier.

M/s. Sanjay Transport.
 M/s. Mahabir Prasad Agarwala.
 M/s. Kandai Transport.
 M/s. Banjari Roadways.
 M/s. Sengupta & Co.
 M/s. Padam Kumar Jain.
 M/s. Ganan Dunkerley.
 M/s. H. P. Sengupta.
 M/s. S. M. Agarwala.
 M/s. Mangloo Ram.
 M/s. Jai Makali Minerals.
 M/s. Giridhari Prasad.
 M/s. Magadh Transport.
 M/s. Ashok Transport Agency.
 M/s. Interstate Coal Carrier Express.
 M/s. Red Ball Carrier Express.
 M/s. Patwari Transport Co.
 M/s. J. Das Gupta.
 M/s. M. T. Transport.
 M/s. Lt. Col. Mahar Singh.
 M/s. Jai Bharat.
 M/s. Kinara Transport.
 M/s. KJalari Enterprises.
 M/s. N. S. Singh.
 M/s. A. B. Singh.
 M/s. Jay Transport.
 M/s. New Coalfields Limited.
 M/s. R. K. Pandey & Co.
 M/s. Binod Kumar Singh & Co.
 M/s. Sharma & Co.
 M/s. Jay Ambay & Co.
 M/s. Ajay Transport and Company.
 M/s. C. K. Jain Giridih.
 M/s. Bermo Industries Corpn.
 M/s. L. P. Singh & Co. Bermo.
 M/s. A. S. Singh.
 M/s. Janta Coal Agency.
 M/s. Jagdish Transport & Co.
 M/s. Kondoi Transport.
 M/s. Shakti Transport.
 M/s. S. K. Modi.

M/s. Bhaiyalal Seukha and Co.
 M/s. Tejbali Singh Transport Co.
 (ii) *Transportation of Sand.*
 M/s. Jai Ma Kali.
 M/s. Jai Ma Kali Minerals Co.
 M/s. Jai Jagdamba Transport.
 (iii) *Civil Works/Turnkey job.*
 M/s. Mining & Allied Machinery Corporation.
 M/s. Heavy Engineering Corpn.
 M/s. McNally Bharat Engineering.
 National Projects Construction Corporation.
 M/s. Rehabilitation Industries Corporation.
 M/s. Braithwaites.
 (iv) *Other Misc. Works.*
 M/s. U.P.R.N.N. Ltd.
 M/s. Gauri Shankar Singh & Ram Shankar Singh & Co.
 M/s. Saluja Construction Co.
 M/s. Singh & Gupta Enterprises.
 M/s. M. K. Chatterjee.
 M/s. Sidharth Builders & Transport Co.
 M/s. Singh Builders Syndicate.
 M/s. Binod Kumar & Bros.
 M/s. Ahuja Builders.
 M/s. Behl Construction.
 M/s. Indra Construction Corporation.
 M/s. S. K. Samanta & Co.
 M/s. R. S. Agarwal.
 M/s. ACME Construction.
 M/s. Bhardwaj Construction Company.
 M/s. Navtej Builders.
 M/s. Tejbali Singh.
 M/s. Azad Builders.
 M/s. R. C. Pant.
 M/s. K. Nandi.
 M/s. Madanlal Agarwala.
 M/s. Bhikhari Sabu & Partners.

M/s. Shri A. P. Singh.
 M/s. Parikh & Co.
 M/s. G. S. Ralen.
 M/s. R. K. Pandey & Co.
 M/s. Sharma & Co.
 M/s. Demodar Singh & Co.
 M/s. P. R. Sharma.
 M/s. Gandhok Construction.
 M/s. Shri Ram Awadh Yadav.
 M/s. Singh Construction Co.

Statement

Amount paid to contractors by BCCL and CCL during 1977-78 to 1981-82

(Rs. in crores)

Year	BCCL	CCL
1977-78 . . .	26.11	9.71
1978-79 . . .	26.96	8.69
1979-80 . . .	27.02	12.18
1980-81 . . .	25.26	16.12
1981-82 . . .	34.14	21.91

SHRI KALYAN ROY: Sir, this question I have literally listed from what the present Bihar Minister of Transport, Mr. Dayal Singh, stated that the law and order in coal belt in Bihar will improve to the extent of 90 per cent of contract system if it is abolished. Sir, the same statement was made by Mr. Karpoori Thakur, who was the Chief Minister of Bihar, on 9th March, 1979, when he stated that every year BCCL pays Rs. 8 crores to private contractors and when he met the Prime Minister he emphasized the need to abolish the contract system in the interest of peace.

In this House just now the statement that has been made shows that while in 1977-78 the total amount of money which was paid to the 150 contractors was Rs. 26 crores and such was the speedy progress of abolition of the contract system that in 1981-82 it went up to Rs. 34.14 crores. According to the statement

made today in Central Coal field where 100 contractors got Rs. 9.71 crores in 1977-78, it went up to Rs. 21.91 crores in 1981-82. In BCCL and CCL alone, according to the statement in the House today, over Rs. 250 crores have been paid to 130 contractors and the CIL profit this year according to them, is Rs. 34 crores. Of the total profit of Rs. 139 crores of the five companies, one company alone paying an amount of Rs. 34 crores in 1981-82 is Bharat Coking Coal Limited. But the mafia gang is very operative and in this House not one Minister, but Minister after Minister have assured us that they are going to abolish the contract labour by phases. So, my first question is, when will the last contractor be removed, particularly from BCCL and CCL? Secondly, arising out of it, is he aware that one of the contractors' gang murdered the auditor Mr. Das when he went to verify the records of Bharat Coking Coal? People have been arrested. Senior officers have taken anticipatory bail and not only have they not been touched but they have been allowed to not been operate in the same way. So, the entire amount of Rs. 250 crores is shared by the present Chairman of Coal India, Mr. Wadhera, by his nephew, another Mr. Wadhera of Central Coal Field, who runs Black Diamond Carriers, who gets Rs. 15 crores per year, and the General Managers of various coal fields, in-Managers of various coal fields, including some of the top officials of the Ministry. What is the explanation to this by the hon. Minister, the new Minister in charge of the Ministry of Energy?

SHRI P. SHIV SHANKAR: I admire capacity of my hon. friend to remember the statistics where I have been at a slight loss. I do agree with some of the figures that my friend has quoted, particularly with reference to BCCL that in 1980-81 while the amount that was paid to the contractors was Rs. 25.26 crores, it has risen to Rs. 34.14 crores. The only answer that I can give is that this rise in the expenditure to the contractors is because of the rise in the intensity of

the activity in the BCCL with reference to production and distribution of coal. Likewise in CCL also, from Rs. 16.12 crores, it has risen to Rs. 21.91 crores. The same answer as I have given with reference to BCCL is the answer that could be given.

On our part, we are trying our best to see that the contract system is abolished. There are prohibited categories where ceaseless efforts are made to see that the contract system is totally eliminated. But there had been central practical difficulties even in these prohibited categories, as a result of which the sporadic contracts for short tenure, had to be given. While it is very difficult for me to answer the specific question of my hon. friend as to when the last contractor will be removed, I can only assure the House that much desires to be done in this field. My predecessor, on the papers that I have been able to go through...

SHRI KALYAN ROY: Who was getting a share from the contractors money.

SHRI P. SHIV SHANKAR: You are a little uncharitable, Mr. Kalyan Roy. But I know he is making it more in a lighter mood because of his "close friendship" with my predecessor. I am sure, he really does not mean it. But, Sir, the point is that my predecessor did take certain steps. But I do not say that they are the be-all and end-all. Further steps have got to be taken. I assure the House that steps would be taken, though it will not be possible for me to specifically say at this stage. But Government would not fail in its duty to eliminate the contractors from all the spheres. In fact, I am seized of the matter. As I said, much desires to be done in this respect and it will be done.

My hon. friend has referred to figures in the Coal India Ltd. and others. The question is confined to BCCL and CCL. Therefore, I studied more on that aspect. He has referred to the murder of Mr. Das. In fact, that issue has been taken up; we have already requested for an early investigation into the matter. Since

my hon. friend has raised this issue here, I will certainly pursue this issue and see that the investigation is completed at the earliest in fact within three or four days. I will certainly remind the concerned quarters about speedy investigation into this issue.

SHRI KALYAN ROY: Sir, my first question has not been properly replied. How does he reconcile the continuous rise in the payment to the contractors by the BCCL and CCL when according to the statement of Mr. Gargi Shankar Mishra in this House on 3rd May, 1982, the BCCL's production in 1977-78 was 17.48 million and it went down in 1981-82 to 15.72 million? That is underground production. Similarly, in the case of Central Coalfields, the production of 6.95 million has remained almost stagnant. The underground production was 7.28 million. When the underground production, according to the statement of the Minister, is consistently going down, how does he reconcile it to the phenomenal rise in the payments to the contractors? Secondly—it is coming out of that—he has mentioned about the prohibited category. Sir, this Government by a notification totally banned the permanent nature of work where contract system is in vogue. That is the only saving. That is raising and raising the selling of coal, coal-loading and unloading, over-burden removal, soft coke manufacture, driving of stone drift and other miscellaneous things underground. In spite of that, as per his statement today, Coal India is persistently and continuously giving contract in this very prohibited category. And, according to a statement that Shrimati Ram Dulari Sinha made on 26th February, 1981, it was given that 78 prosecutions were filed up to August, 1981 for violation of section 10 of the contract for giving contract in prohibited category and in 21 cases the managers were convicted. Sir, the Labour Ministry goes on with prosecution and conviction; but the Coal India cares two hoots for the Labour Ministry, gives it contract in the prohibited category. Sir, is it one Government or two Governments? What

was the temptation of the contractor in the prohibited category? Mr. Shiv Shankar, you are not telling the truth. These seven categories which have been prohibited are of permanent nature of jobs for loading and unloading, overburden, soft coking. So there is something more than that. It is because of collusion at the top with the contractors that you are giving contract under this category. And is it not a fact that in Krishna Coal or in Copa Coal, in the entire coal belt, it is the contractors' workers who get killed in the mine accident and they are not getting a single paisa of compensation on the ground that they do not belong to Coal India. Slaughter is going on, plunder is going on, violation of the Government notification is going on. But nobody bothers about Coal India. (*Interruptions*).

Last point and I would sit down. Would you please the House candidly about one thing? One Nirmal Singh, General Manager of Singareni Collieries, while he was going to be in the thermal power station, a henchman of Wadhera, is giving the largest contract for transportation. And for every contract Mr. Wadhera and Mr. Nirmal Singh are getting one rupee each. Would you inquire into that fact?

SHRI P. SHIV SHANKAR: Sir, on the first part of the question, my friend has referred to certain figures, I have said that the rise in expenditure is because of the intensity of the activity.

SHRI KALYAN ROY: Is that why the production is going down?

SHRI P. SHIV SHANKAR: It is because of the intensive activity. (*Interruptions*) May I be permitted to continue? Sir, there has been more expenditure on the civil works like construction of houses for the workers and so on. Because of this, there has been a rise in the expenditure. I do agree with some of the figures that have been given by my friend. I am only trying to meet that point as to why there had been an increase in expenditure. It is this part that I am trying to meet by saying that in various

items of expenditure, civil works and washeries, etc., in all these items, because of the intensity of the activity, there had been more expenditure. Now my friend has asked about the prosecutions with reference to the prohibited categories where the notification was issued. It is true that with reference to the prohibited categories, as I said in the earlier answer, there had been some practical difficulties. Now because of those practical difficulties, this issue was taken up with the Labour Ministry. About the notification and its modifications, some special committee has been constituted. The matter is being gone into. It is not as though it is a case of two governments. But certainly the Labour Ministry has got to prosecute it there is a violation and we have to take...

SHRI KALYAN ROY: The Labour Ministry has to file a prosecution and you have to pursue it.

SHRI P. SHIV SHANKAR: Mr. Roy, there had been some practical difficulties.

I am not going into that question because the time is up. I would have given the details of what practical difficulties were there. I do take note of the anxiety that has been expressed by my hon. friend. I am also anxious about it. Certain steps, as I said, are being taken, and we will continue to take them.

MR. DEPUTY CHAIRMAN: Question Hour is over. Now papers to be laid.

SHRI PILOO MODY: You are the Acting Chairman. You can act like the Chairman and leave at twelve, Sir.

MR. DEPUTY CHAIRMAN: You claim to be wiser. You should say something which is more reasonable.

WRITTEN ANSWERS TO QUESTIONS

Proposal to set up a thermal power station in IB valley of Orissa

101. SHRI JAGADISH JANI: Will the Minister of ENERGY be pleased to state:

(a) whether Government have any proposal under their consideration for setting